

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:982  
ANSWERED ON:06.03.2007  
SUPPLY OF IRON ORE  
Agarwal Shri Dharendra

**Will the Minister of MINES be pleased to state:**

- (a) whether the small steel manufacturing companies are not getting the supply of iron ore;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the names of the companies given mines of iron ore on lease in Jharkhand;
- (d) the norms adopted by the Government to fulfil social and economic obligation for the cause of oustees of these mines; and
- (e) the steps taken by the Government to check that such norms are being fulfilled properly ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY)

(a) and (b) : The supply of iron ore is guided by market forces and data on availability of iron ore to various sectors is not centrally maintained in Ministry of Mines.

(c) : State being owner of minerals grant mineral concessions. Prior approval of Ministry of Mines is required only in respect of minerals specified in the First Schedule of Mines and Minerals (Development and Regulation) Act, 1957, which includes iron ore also. The names of the applicants in whose favour prior approval for grant of mining lease for iron ore in Jharkhand has been conveyed by Ministry of Mines during 1.1.2004 till 28.2.2007 are as under:-

- (i) M/s Balaji Industrial Products Ltd.
- (ii) M/s Niranjana Hi-Tech Ltd.
- (iii) M/s A.M.L. Steel & Power Ltd.
- (iv) M/s Prasad Group Resources Pvt. Ltd.
- (v) M/s Rungta Mines Ltd.
- (vi) M/s Electorsteel Castings Ltd.
- (vii) M/s Sunflag Iron and Steel Co. Ltd.
- (viii) M/s Balmukund Sponge and Iron Ltd.

(d) and (e): As per information given by Ministry of Rural Development, Government has formulated the National Policy on Resettlement and Rehabilitation of Project Affected Families - 2003 (NPRR-2003). This Policy lays down minimum provisions to be given to displaced people/oustees and will be applicable to projects displacing 500 families or more enmasse in plain areas or 250 families or more in hilly areas, Desert Development Programme Blocks and areas mentioned in Schedule V & VI to the Constitution of India. The Resettlement and Rehabilitation grants and benefits envisaged in the Policy are applicable to all Project Affected Families. The information regarding rehabilitation and shifting of families affected due to developmental projects is not maintained centrally.